

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Petition No. 05/(MAH)/2016
Interlocutory Application No. : 87/2016
CA No. 104/2016

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES: M/s. Valecha Engineering Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act, 2013

S. No.	NAME	DESIGNATION	SIGNATURE
1	Vijay Modi	Company Secretary	Vijay Modi 15/11/16
2	Jeetendra Daryani	Plaintiff	Rangani
3	G. S. Raghawdhary	Petitioner	G. S. Raghawdhary


Order

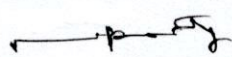
IA No.87/2016 & CA No.104/2016 in CP No.05/74(2)/NCLT/MB/MAH/2016

On the Company Applications, above mentioned, the company paid principal deposit amount agreeing to pay the interest later.

For the Fixed Deposits have already been matured and the principal being paid by the company, the Respondent company is hereby directed to pay the amount accrued as interest upon the Fixed Deposits for the applicants in CA No.87/2016 and CA No.104/2016 within six months hereof.

Accordingly, these two Company Applications are hereby disposed of.


B.S.V. PRAKASH KUMAR
Member (Judicial)


V. NALLASENAPATHY
Member (Technical)